## NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP Na.80 (ND)/2014. RT No.33/2016.

In the matter of:

M/s Avigo Trustee Co.Pvt.Ltd. & Ors.

....Petitioners.

Versus.

M/s BBF Industries Ltd. & Ors.

....Respondents.

Present:

Mr. Aditya Tiwari, Advocate for petitioners.

Mr.Ahsan Ahmad, Advocate with Mr.Nesar Ahmad, Practising Company Secretary and Ms.Sonia Bansal, Company Secretary

for respondents No.1 to 21 and 25.

Arguments inconclusive. List the matter on 24.04.2017

for arguments. Thereafter the matter would be adjourned for day-to-day basis, if required. Long date is given because of spell of holidays in April, 2017 and both the members of the Bench would not be available to sit together from 20.03.2017 to 28.03.2017 and the learned counsel for respondents has also requested that his matters are fixed before the other Benches from 17.04.2017 onwards.

(Justice R.P.Nagrath) Member (Judicial)

. Sd/-

(Deepa Krishan) Member (Technical).

March 15, 2017.